

quarters from the J. Es of concerned Enquiry Office; and

(c) if so, the number of quarters with incomplete fittings, in each sector (Sector-wise and Type-wise) ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) :
(a) Yes, Sir.

(b) and (c) Detachable electric fittings, like the ones mentioned in part (b) of the Question, are provided immediately after occupation of quarters by the allottees.

Muster Roll Employees of CPWD Marked Absent on National Holidays

7750. SHRI RAMPRASAD AHIRWAR: Will the Minister of WORKS AND HOUSING be please to state:

(a) whether there are instructions in C.P.W.D. that Muster Roll Workers should be paid on National Holidays even without doing any work, if so, the date of issue of these instructions;

(b) whether a number of complaints had been received by this Ministry and C.P.W.D. from Muster Roll Employees that they are marked as absent on National Holiday; if so, the number of complaints received during the period between 1.1.1980 and 31.12.1982;

(c) whether a number of complaints had also been received by his Ministry and CPWD from Muster Roll Employees where it is alleged that they are not marked as present, but they are forced to work on that day also; if so, the number of such complaints received during 1.1.1980 to 31.12.1982;

(d) whether any sort of inquiry was constituted/made after receiving such complaints by Government and officers responsible for this type of violation were punished; if so, what was the punishment awarded to each of them; and

(e) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS AND HOUSING (SHRI MOHAMMED USMAN ARIF) : (a) Yes, Sir. In accordance with the orders issued by this Ministry on 2nd March, 1961, muster roll or daily rated staff will be entitled to 3 paid national holidays, viz., 26th January, 15th August and 2nd October.

(b) and (c) no, Sir.

(d) and (e) Does not arise.

Bihar Government's Legislation on Restoration of Land to TISCO

7751. SHRI BHOGENDR A JHA: Will the Minister of RURAL DEVELOPMENT be pleased to refer to the reply given on 21st March, 1983 to Starred Question No. 325 regarding Bihar Govt.'s Legislation on Restoration of Land to TISCO and State

(a) whether statement on financial implications, opinion of the Finance Department, number of persons or units to be turned into sub-tenants or sub-lessees of Tatas etc. has since been received;

(b) if so, details thereabout and Government's reaction thereon;

(c) whether it has been decided to refuse President's assent to Bihar Land Reforms (Amendment) Bill, 1982; and

(d) if not, reasons thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF RURAL DEVELOPMENT (SHRI HARINATHA MISRA) : (a) No, Sir.

(b) to (d) Does not arise.

Officers of FCI

7752. SHRI HARIHAR SOREN : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the total number of the offices of Food Corporation of India functioning in different States; and